

entire structure of a particular commodity but also a number of important economic factors, such as, cost of production, changes in input prices, trends in market prices, demand and supply, inter-crop price parity, effect on general price level and parity between prices received and prices paid by farmers etc. An expert Committee has been set up to examine the methodology for estimation of cost of production of crops, to review the terms of trade between the agricultural and non-agricultural sectors and to recommend measures to improve the remunerativeness of crop production.

Issue of SC/ST certificates

42J. Dr. BAPU KALDATE : Will the Minister of WELFARE phased to state t

(a) whether Government have issued any instructions to various States with regard to issue of caste certificates to scheduled castes/scheduled tribes;

(b) if so, what are the details thereto;

(c) whether any of the States have sought permission for giving reservation in these instructions; and

(d) whether Government of Maharashtra have made request for reconsideration of the definition of ordinary residence ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) The salient points of instructions issued to the State Governments/U.T. Administrations for the issue of SC/ST certificates are as follows:—

(i) that the person and his parents actually belong to the community claimed;

(ii) that the community is included in the Presidential Orders specifying the Scheduled Castes and Scheduled Tribes in relation to the concerned State;

(iii) that the persons belong to that State and to the area within that State in respect of which the community has been scheduled;

(iv) if the person claims to be a Scheduled Caste, he should profess either the Hindu or the Sikh religion;

(v) if the person claims to be a Scheduled Tribe, he may profess any religion;

(vi) that he should be permanent resident of the State on the date of notification of the Presidential Order applicable in his case;

(vii) Action should be taken against the officials under the relevant provisions of the Indian Penal Code, if any of them is found to have issued certificates carelessly and without proper verification in addition to the action to whom they are liable under the appropriate disciplinary rules applicable to them.

(viii) Action should be taken against non-SC and Non-ST persons holding false SC/ST certificates, deprive them of the benefits that they are entitled to and impose appropriate penalties and legal action against them and against those who were responsible for the issue of such certificates.

(ix) Certificates will have to be issued by the revenue officials not below the rank of Tahsildar for entry into Central Government services and other benefits.

(c) No, Sir.

(d) Yes, Sir.

**Development of National Capital
Region Plan**

429. SHRI P. N. SUKUL : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the National Capital Region Plan under development;

(b) the progress made so far under the plan;

(c) whether it is a fact that the progress made under the plan has been tardy so far ; and

(d) the steps being taken to speed up the work of the project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) Regional Plan prepared by the National Capital Region Planning Board proposes an inter-related set up policies providing for decongested and manageable Delhi, regional land-use and settlement policy, regional transport network, development of physical & social infrastructure and identification and Counter-magnet towns for induced development to absorb the likely migrants to Delhi.

(b) Regional Plan has been prepared and notified on 23-1-1989. For implementation of this Plan an investment Plan has also been prepared.

(c) and (d) So far, 50 schemes have been financially assisted by the NCR Planning Board in Haryana, Rajasthan and Uttar Pradesh. The total investment on these so far is Rs. 117.63 crores.

**New farm policy for better deal
farmers**

430. CHOWDHRY HARI
SINGH :

SHRIMATI SUDHA VIJAY
JOSHI :

Will the Minister of AGRICULTURE be pleased to state;

(a) whether Government are working out a new farm policy to provide a better deal to farmers; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL) : (a) and (b) As part of the new farm policy, the Government have initiated action on evolving a series of measures to ensure better deal for the farmers by way of remunerative prices, strategy for generation of export surpluses and study of the feasibility of treating agriculture as industry, refinements in the comprehensive crop insurance scheme, providing adequate credit and improving marketing infrastructure by way of setting up of rural godowns and overall securing about 50% of the plan outlays for agriculture and rural areas.

**Anomaly in the pay-scale of Junior
Engineers in the Central Public
Works Department**

431. SHRI NARAYANKAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government propose to remove the anomaly in the pay scale of the Junior Engineers of the CPWD} and